

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 47 OF 2019 &
IA NO. 43 OF 2019

Dated : 11th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

TANGEDCO

... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Umapathy
Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Arman Grover
Ms. Sneha Mukherjee for R-2

ORDER

Mr. Arman Grover, learned Counsel appearing for Respondent No.2 prays for two weeks' time to file reply in IA No.43 of 2019. Mr. S. Vallinayagam, learned Counsel appearing for the Appellant prays for one week's time to file rejoinder, thereafter.

Submissions made by the learned counsel appearing for the Respondent No.2 and the Appellant, as stated above, are placed on record.

Two weeks' time is granted to the learned counsel for the Respondent No.2 to file reply on or before 26-02-2019 after serving copy on the other side. Thereafter, one week's time is granted to the learned counsel for the Appellant to file rejoinder on or before 05-03-2019, after serving copy on the other side.

List the matter on **06-03-2019**, as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

Pr/mk

(Justice N.K. Patil)
Judicial Member